

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 106

CP (IB) No. 340/Chd/Hry/2019

IN THE MATTER OF:

Sanjay Kumar Jain, Prop. of M.S Metal

...Petitioner

Vs.

Arcotech Limited

...Respondent

Under Section: 9, IBC 2016

Order delivered on 15.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Anand Chhibbar, Senior Advocate
 Mr. Vaibhav Sahni, Advocate
 Ms. Swati Vashisth, PCA
For the Respondent: Mr. Raghav Kakkar, Advocate

ORDER

Part arguments heard. During the course of arguments, Ld. Counsel for the respondent has put before us a written note on debt along with copies of the judgment passed by the Hon'ble Delhi High Court and Punjab & Haryana High Court. Ld. Counsel for the respondent is directed to get its diary number from the registry and supply the copy of the same to the opposite counsel during the course of day. It is stated by Ld. Senior Counsel for the petitioner that he will file the counter note with

relevant judgments. Let the same be filed within two days. Let the matter be listed on 18.07.2024 in the supplementary list.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti